

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

C I R C U L A R

The Delhi District Court establishment is currently experiencing an acute shortage of Sr. PAs/PAs (Stenographers) and everyday the requirement of substitute PA/Sr.PA from the courts (which have no PA/SPA) is more than the available stenographers. Accordingly, to manage the requirement so that administration of justice is not adversely affected, one of the regular stenographers (Sr. PAs/PAs) posted in the court of DHJS Officer (except from the court of undersigned & Family Courts) may be withdrawn on rotational basis starting from the junior most Officer to meet out the daily requirements of stenographers (Sr. PAs/PAs) in exigency.

Since, it is an extra ordinary situation and it is expected from all the DHJS Officers to co-operate and relieve their regular stenographer (Sr. PA/PA) immediately, as and when he/she is deputed to perform duty in another Court.

Further, all the Judicial Officers posted in Central District are requested to note that it has been directed time and again that requisition/request for deputing a substitute Sr. PA/PA be made only if both the Sr. PAs/PAs posted in the Court happen to be on leave simultaneously, but despite the said directions, it has been noticed that requisitions/requests are being made by Judicial Officers for providing substitute or additional Sr. PA/PA even if one Sr. PA/PA is available in their Courts. Therefore, in continuation of this office earlier circulars dated 31/03/2005, 07/09/2006, 24/02/2009, 12/10/2009, 10/02/2011, 11/09/2015, 24/08/2016, 23.08.2019, 09.04.2021, it is to bring to the notice that due to acute shortage of Sr. PAs/PAs, a substitute Sr. PA/PA in the first instance shall be provided to those Courts where no stenographer (Sr. PA/PA) is available. After meeting with the demand, if any Sr. PA/PA is left, only then the Officer can be provided a Sr. PA/PA where only one Sr. PA/PA is on leave.

It is further bring to the notice of all the Judicial Officers, Central District, Tis Hazari Courts that the office is facing acute shortage of Sr. PAs/PAs, therefore, they are requested whenever their Sr. PA/PA remain on leave or in the eventuality of Sr. PA/PA being not provided, the services of Ahlmad/Assltant Ahlmad can be utilized for typing work, since all the Ahlmad/Assistant Ahlmad are well versed in typing and Computer operations.



(SANJAY GARG-I)
PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs)
DELHI

No. 68695-815 /Admn.I/P&T/HQs/2024

Dated, Delhi the 28.11.2024

Copy forwarded to:-

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information only.
2. All the Judicial Officers, Central District, Tis Hazari Courts, Delhi with request to relieve their regular stenographer immediately as and when deputed another court.
3. The Personal Office of the undersigned.
4. The PRO/APRO, Tis Hazari Courts, Delhi.

5. The Web-site Committee, Tis Hazari Courts

6. The Dealing Official, Layers Seat, Computer Branch, Tis Hazari Courts, Delhi.



28/11/24

PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs)
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